RELIANCE CAPITAL

Notice

Further to our notice dated January 14, 2021, the meeting of the Board of Directors of the Company as scheduled on Friday January 22, 2021, *inter-alia*, to consider and approve Company's Unaudited Financial Results for the quarter and nine months ended December 31, 2020 has been rescheduled to be held on Friday, January 29, 2021.

For **Reliance Capital Limited**

Atul Tandon
Company Secretary & Compliance Officer

Date: January 18, 2021
Place: Mumbai

Reliance Capital Limited
CIN: L65910MH1986PLC165645
Regd. Office: Reliance Centre, Ground Floor
19, Walchand Hirachand Marg, Ballard Estate, Mumbai 400 001
Tel.: +91 22 4158 4000, Fax: +91 22 2490 5125
E-mail: rcl.investor@relianceada.com, Website: www.reliancecapital.co.in

Lumax Industries Limited

LUMAX — DK JAIN GROUP

Regd. Office: 2nd Floor, Harbans Bhawan-II, Commercial Complex, Nangal Raya, New Delhi-110046
Website: www.lumaxworld.in/lumaxindustries **Tel:** 011- 49857832
Email: lumaxshare@lumaxmail.com, **CIN:** L74899DL1981PLC012804

NOTICE

Notice is hereby given that the following Share Certificates have been reported lost/misplaced by the Shareholder of the Company and the Company will proceed to transfer/refund the said shares to the Demat Account of the Shareholder which had been transferred to the Investor Education and Protection Fund (IEPF), as per the claim submitted by the shareholder in Form IEPF-5. Details of the same are as mentioned below:

S. No.	Name of the Shareholder	Folio No.	Certificates No.	Distinctive No.(s) From	Distinctive No.(s) To	No. of Shares
1	NAMEETA AGARWAL SULOCHANA AGARWAL	N 000994	87383 87384	3632896 3632946	3632945 3632970	50 25
	TOTAL					**75**

Any person who has any claim in respect of the above said shares should lodge such claim with the Company at its Registered Office at the address given above within 15 days of publication of this notice. After the expiry of 15 days, no claim will be entertained and the Company will proceed accordingly.

For **LUMAX INDUSTRIES LIMITED**
PANKAJ MAHENDRU
COMPANY SECRETARY
M.NO. A28161

Place: New Delhi
Date : 19.01.2021

SBI

Strategic Training Unit, Corporate Centre, State Bank Bhavan, 16th Floor, Madam Cama Road, Mumbai - 400 021.

REQUEST FOR PROPOSAL

"State Bank of India has issued a Request for Proposal (RFP) for Appointment of Consultant for conducting an online assessment centre for career progression followed by development journey for senior officials of the Bank. For Details, please see Procurement News at Banks Website https://bank.sbi".

Place: Mumbai
Date: 20.01.2021

Sd/-
Deputy General Manager
(Strategic Training Unit)

LOKESH MACHINES LIMITED

Regd. Office: B-29, EEIE, Stage – II, Balanagar, Hyderabad – 500 037
CIN: L29219TG1983PLC004319, Website: www.lokeshmachines.com
E-mail: cosecy@lokeshmachines.com, Tel: +91-40-23079310

NOTICE

NOTICE is hereby given that Pursuant to Reg. 29(1)(a), Reg 33 and 47(1)(a) of the SEBI(LODR), Regulations, 2015 the Meeting of the Board of Directors of the Company will be held on Thursday, January 28, 2021 at the Registered office of the Company to consider, approve and take on record the Un-Audited Financial Results of the Company for the quarter ended on 31st December, 2020.

For LOKESH MACHINES LIMITED
Sd/-
Matru Prasad Mishra
Company Secretary

Place: Hyderabad
Date: 19th January, 2021

VEEJAY LAKSHMI ENGINEERING WORKS LIMITED

Regd. Office: Sengalipalayam, NGGO Colony Post, Coimbatore – 641022
E-mail: compsec@veejaylakshmi.com
Website: www.veejaylakshmi.com
CIN: L29191TZ1974PLC000705

NOTICE

NOTICE is hereby given pursuant to Reg.47 of the SEBI Listing Regulations, that a Meeting of the Board of Directors of the Company is scheduled to be held through Video Conferencing on Thursday, the 11th February 2021 at 12.00 Noon at Sengalipalayam, Coimbatore – 641022, inter-alia, to consider, approve and take on record, the unaudited Financial Results of the Company for the quarter /period ended December 31, 2020.

For **VEEJAY LAKSHMI ENGINEERING WORKS LIMITED**
Coimbatore **V.J. Jayaraman**
12.01.2021 Chairman

AXIS BANK

This is to inform our Demat Account Holders having Portfolio Management Services that we, M/s IL&FS Securities Services Limited (hereafter called "Transferor Participant") having SEBI registration no. IN-DP-35-2015 and NSDL DP ID IN300095 and office address as "IL&FS House, Plot No. 14, Raheja Vihar, Chandivili, Andheri (E), Mumbai – 400 072", have decided to partially transfer the depository business to M/s Axis Bank Limited (hereafter called "Transferee Participant") having SEBI registration no. IN-DP-498-2020 and NSDL DP ID IN300484 and office address as "Axis House, Wadia International Centre, P. B. Marg, Worli, Mumbai – 400 025".

It is hereby informed that certain PMS entities have provided their consent to IL&FS Securities Services Limited and Axis Bank Limited regarding the proposed transfer of Demat Accounts of their underlying clients to Axis Bank Limited and that such PMS entities have in turn informed their clients individually about such transfer. However, such Demat Account Holders of the specified PMS entities of the Transferor Participant shall have the right to elect in writing any one of the following options and the same needs to be elected in writing on or before **19th February, 2021**.

It is hereby further informed that the Demat Account Holders of Transferor Participant shall have the right to elect in writing either

- To continue as the client of the Transferee Participant on the existing terms and conditions

or

- To terminate the existing arrangement with Transferor Participant and to provide the details of the new Participant selected by them along with the application for closing the account for shifting all the securities held through Transferor Participant

Failure to issue such written election within the prescribed period as mentioned above, shall be deemed an election by you to continue as the client of the Transferee Participant.

Relationship of the transferred clients with Transferee Participant shall be bound by the existing agreement and no fresh / additional documents will be required. You may contact us on the above-mentioned address or on (ISSL: +91 22 4249 3217 and E-mail: shailesh.kv@issl.co.in / ABL: +91 22 7131 4394 and E-mail: dp.operations@axisbank.com) for any clarification or assistance.

Date: **20th January, 2021**

For IL&FS Securities Services Limited — **For Axis Bank Limited**

Mr. Shailesh KV (Authorized Signatory) — Mr. Gyan Raipuria (Authorized Signatory)

Place: Mumbai

Edelweiss MUTUAL FUND

Ideas create, values protect

Edelweiss House, Off C.S.T Road, Kalina, Mumbai - 400 098

NOTICE

RECORD DATE FOR PAYMENT OF DIVIDEND

NOTICE is hereby given that Edelweiss Trusteeship Company Limited, Trustee to Edelweiss Mutual Fund, has approved declaration of dividend under the following Schemes Edelweiss Mutual Fund, as per the details given below:

Name of the Scheme/Plan/Option	Amount of Dividend	Record Date	NAV per unit as on January 18, 2021	Face Value per unit
Edelweiss Equity Savings Fund - Regular Plan - Monthly Dividend Option	₹ 0.09 per unit*	Monday, January 25, 2021**	₹ 13.1697	₹ 10.00
Edelweiss Equity Savings Fund - Direct Plan - Monthly Dividend Option	₹ 0.09 per unit*		₹ 13.783	
Edelweiss Balanced Advantage Fund - Regular Plan - Monthly Dividend Option	₹ 0.15 per unit*		₹ 19.79	
Edelweiss Balanced Advantage Fund - Direct Plan- Monthly Dividend Option	₹ 0.15 per unit*		₹ 21.75	
Edelweiss Aggressive Hybrid Fund - Regular Plan - Dividend Option	₹ 0.17 per unit*		₹ 19.83	
Edelweiss Aggressive Hybrid Fund - Direct Plan - Dividend Option	₹ 0.17 per unit*		₹ 21.37	

Pursuant to payment of dividend, the NAV of the aforementioned Dividend Options of the Schemes will fall to the extent of dividend payout and statutory levy, if any.

*Distribution of the above dividend is subject to availability of distributable surplus as on the Record Date and as reduced by the amount of applicable statutory levy, if any. Considering the volatile nature of the markets, the Trustee reserves the right to restrict the quantum of dividend upto the per unit distributable surplus available under the Schemes on the Record Date in case of fall in the market.

**or the immediately following Business Day if that day is a Non-Business Day.

All Unit holders whose name appears in the Register of Unit holders of the aforementioned Dividend Options of the Schemes as at the close of business hours on the Record Date shall be eligible to receive the dividend so declared.

Investors are requested to take note of the above.

For **Edelweiss Asset Management Limited**
(Investment Manager to Edelweiss Mutual Fund)
Sd/-
Radhika Gupta
Managing Director & CEO

Place : Mumbai
Date : January 19, 2021

For more information please contact:
Edelweiss Asset Management Limited (Investment Manager to Edelweiss Mutual Fund)
CIN: U65991MH2007PLC173409
Registered & Corporate Office: Edelweiss House, Off C.S.T Road, Kalina, Mumbai - 400098; **Tel No:- 022 4093 3400 / 4097 9821**
Toll Free No. 1800 425 0090 (MTNL/BSNL), Non Toll Free No. 91 40 23001181, Fax: 022 4093 3401 / 4093 3402 / 4093 3403
Website: www.edelweissmf.com

MUTUAL FUND INVESTMENTS ARE SUBJECT TO MARKET RISKS, READ ALL SCHEME RELATED DOCUMENTS CAREFULLY.

MEGH MAYUR INFRA LIMITED

(Formerly Poddar Infrastructure Limited and before that Known as Transoceanic Properties Limited)
Regd. Office: MHB-11/A-302, Sarvodaya Co-Operative Housing Society Ltd, Near Bhavishya Nidhi Building, Service Road, Khernagar, Bandra (E), Mumbai – 400051
Email :grievances@meghmayur.com
Tel No: 022-28993841
CIN : L51900MH1981PLC025693

NOTICE

Pursuant to provisions of Regulation 29 read with Regulation 47 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations 2015, Notice is hereby given that meeting of the Board of Directors of the Company will be held on Friday, the 29th January, 2021 at 11.30 a.m. inter alia to consider and approve the Unaudited Financial Results for the Third Quarter ended on 31st December, 2020 for the FY 2020-2021.

For MEGH MAYUR INFRA LTD
Sd/-
Mumbai Mitul Shah
20.01.2021 Managing Director

BRITANNIA INDUSTRIES LIMITED

(Corporate Identity Number: L15412WB1918PLC002964)
Registered Office: 5/1A, Hungerford Street, Kolkata - 700 017
Phone : +91 33 22872439/2057 Fax : +91 33 22872581
Website : www.britannia.co.in Email Id : investorrelations@britindia.com

NOTICE

NOTICE is hereby given that a Meeting of the Board of Directors of the Company will be held on Friday, 5th February, 2021, *inter alia*, to consider and approve the Unaudited Standalone and Consolidated Financial Results of the Company for the quarter and nine months ended 31st December, 2020.

The said notice is available on the Company's website at www.britannia.co.in and also on the website of the stock exchanges at www.bseindia.com and www.nseindia.com.

For Britannia Industries Limited
Sd/-
T.V. Thulsidass
Company Secretary

Place: Bengaluru
Date : 19th January, 2021

MEHTA HOUSING FINANCE LIMITED

Registered Office : 004, Law Garden Apartment, Opp. Law Garden, Ellisbridge, Ahmedabad –380006,Gujarat, India.
Tel. No.:+91-79- 26565566; E-mail: mehtahousingfinanceltd@gmail.com; Website: www.mehtahousing.com
Corporate Identification Number: L65910GJ1993PLC020699

Recommendations of the Committee of Independent Directors (**"IDC"**) of Mehta Housing Finance Limited (**"Target Company"**) in relation to the Open Offer (**"Offer"**) made by Mr. Pankajkumar Ranchhoddas Ruparel (**"Acquirer 1"**), Mr. Vishal Ruparel (**"Acquirer 2"**), Mr. RuparelShyam Pankajbhai (**"Acquirer 3"**) and M/s. Ruparel PankajKumar Ranchhoddas (HUF) (**"Acquirer 4"**), to the Public shareholders of the Target Company (**"Shareholders"**) under Regulations 26(7) of SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and Subsequent Amendments thereto (**"SEBI (SAST) REGULATIONS, 2011"**).

1	Date	January 20, 2021
2	Name of the Target Company ("TC")	Mehta Housing Finance Limited
3	Details of the Offer pertaining to Target Company	The offer is being made by Acquirers pursuant to Regulation 3(1) and Regulation 4 of SEBI (SAST) Regulations, 2011 for acquisition upto 8,01,320 (Eight Lakh One Thousand Three Hundred Twenty) fully paid-up Equity Shares of face value of INR. 10/- (Indian Rupees Ten Only) each representing 26.00% of the Issued, Subscribed and Paid-up Share Capital of the Target Company at a price of INR. 10/- (Indian Rupees Ten Only) (**"Offer Price"**), payable in Cash.
4	Name of the Acquirers& PAC	Mr. Pankajkumar Ranchhoddas Ruparel (**"Acquirer 1"**); Mr. Vishal Ruparel (**"Acquirer 2"**); Mr. Ruparel Shyam Pankajbhai (**"Acquirer 3"**) and M/s. Ruparel PankajKumar Ranchhoddas (HUF) (**"Acquirer 4"**). There are no PACs in respect of this Offer with the Acquirers.
5	Name of the Manager to the offer	Kunvarji Finstock Private Limited
6	Members of the Committee of Independent Directors (IDC)	1. Mr. Ramniklal Dudabhai Sojitra - Chairman 2. Mr. Manish Amin - Member
7	IDC Member's relationship with the Target Company (Director, Equity shares owned, any other contract /relationship), if any	IDC Members are Independent Directors on the Board of the Target Company. One of the Member of IDC, Mr. Ramniklal Dudabhai Sojitra holds 201 Equity shares representing 0.006% of fully paid – up equity share capital and voting capital of the Target Company. Apart from the shareholding in the Target Company, they do not have any interest in the Target Company. None of them have entered into any other contract or have other relationship with the Target Company.
8	Trading in the Equity shares/other securities of the TC by IDC Members	No trading in the Equity Shares of the Target Company has been done by any of the IDC Members.
9	IDC Member's relationship with the acquirers (Director, Equity shares owned, any other contract / relationship), if any.	None of the IDC Members holds any contracts, nor have any relationship with the Acquirers in their personal capacities.
10	Trading in the Equity shares/other securities of the acquirers by IDC Members	No trading in the Equity Shares/Other Securities of the Acquirers by IDC Members.
11	Recommendation on the Open offer, as to whether the offer, is or is not, fair and reasonable	Based on the review, IDC Members believe that the Offer is fair and reasonable and in line with the Regulations.
12	Summary of reasons for recommendation	IDC has taken into consideration the following for making the recommendation: IDC has reviewed a) The Public Announcement ("PA") dated November 5, 2020; b) The Detailed Public Statement ("DPS") which was published on November 12, 2020; c) Corrigendum to the Detailed Public Statement ("CDPS") which was published on November 13, 2020; d) The Draft Letter of Offer ("DLOF") dated November 20, 2020; and e) The Letter of Offer ("LOF") dated January 15, 2021; Based on review of PA, DPS, DLOF and LOF, the IDC Members are of the view that the Offer price is in line with the parameters prescribed by SEBI in the Regulations.
13	Details of Independent Advisors, if any.	None
14	Any other matter to be highlighted	None

To the best of our knowledge and belief, after making proper enquiry, the information contained in or accompanying this statement is, in all material respect, true and correct and not misleading, whether by omission of any information or otherwise, and includes all the information required to be disclosed by the Target Company under the Regulations.

For and on behalf of the Committee of Independent Directors of Mehta Housing Finance Limited
Sd/-
Mr. Ramniklal Dudabhai Sojitra
Chairman of IDC

Place: Ahmedabad
Date:January 20, 2021

TEXMACO INFRASTRUCTURE & HOLDINGS LIMITED

CIN: L70101WB1939PLC009800
Regd. Office : Belgharia, Kolkata-700056
Phone: (033) 2569 1500, Fax: (033) 2541 2448
Website: www.texinfra.in
E-mail: texinfra_cs@texmaco.in

NOTICE

Notice is hereby given pursuant to the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, that a Meeting of the Board of Directors of the Company will be held on **Friday, 29th January, 2021 at 04:00 p.m. (IST)**, inter-alia, to consider the Unaudited Standalone & Consolidated Financial Results of the Company for the quarter and nine months ended 31st December, 2020.

The Notice is also available on Company's website **www.texinfra.in** and Stock Exchanges' websites **www.nseindia.com** and **www.bseindia.com.**

For Texmaco Infrastructure & Holdings Limited
Rahul Harsh
Company Secretary & Compliance Officer

Kolkata
19th January, 2021

Network18

NETWORK18 MEDIA & INVESTMENTS LIMITED

CIN: L65910MH1996PLC280969
Regd. Office: First Floor, Empire Complex, 414, Senapati Bapat Marg, Lower Parel, Mumbai 400 013.
Tel: +91 22 6666 7777/ 4001 9000
Web: www.nw18.com; Email: investors.n18@nw18.com

EXTRACT OF UNAUDITED CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER AND NINE MONTHS ENDED 31ST DECEMBER, 2020

(₹ in lakh, except per share data)

Particulars	Quarter ended 31st Dec' 2020	Nine months ended 31st Dec' 2020	Quarter ended 31st Dec' 2019
Value of Sales and Services	1,65,019	3,81,802	1,70,154
Goods and Services Tax included in above	22,774	52,761	22,784
Revenue from Operations	1,42,245	3,29,041	1,47,370
Profit/ (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	25,260	28,375	18,500
Exceptional Items	-	-	-
Profit/ (Loss) for the period before Tax	25,260	28,375	18,500
Profit/ (Loss) for the period after Tax *	33,338	34,079	14,829
Total Comprehensive Income for the period (after tax)	35,121	35,935	13,474
Paid up Equity Share Capital, Equity Shares of ₹ 5 each	51,768	51,768	51,768
Other Equity excluding Revaluation Reserve **			
Earnings per Equity Share (Face Value of ₹ 5 each) (Not Annualised)			
1- Basic (₹)	0.63	(0.07)	0.05
2- Diluted (₹)	0.63	(0.07)	0.05

* Includes Non-Controlling Interest

** Reserves excluding revaluation reserve for the year ended as on 31st March, 2020 was ₹ (147) lakh.

Notes:

1. The Audit Committee has reviewed the above results and the Board of Directors has approved the above results and it's release at their respective meetings held on 19th January, 2021. The Statutory Auditors of the Company have carried out a Limited Review of the aforesaid results.
2. **Additional information on Unaudited Standalone Financial Results is as follows:**

(₹ in lakh)

Particulars	Quarter ended 31st Dec' 2020	Nine months ended 31st Dec' 2020	Quarter ended 31st Dec' 2019
Value of Sales and Services	3,984	9,269	3,647
Goods and Services Tax included in above	492	1,146	405
Revenue from Operations	3,492	8,123	3,242
Profit/ (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	(2,784)	(10,352)	(4,055)
Exceptional items	-	-	-
Profit/ (Loss) for the period before Tax	(2,784)	(10,352)	(4,055)
Profit/ (Loss) for the period after Tax	(2,784)	(10,352)	(4,055)
Total Comprehensive Income for the period (after tax)	(978)	(8,954)	(5,457)

3. The above is an extract of the detailed format of Standalone and Consolidated Financial Results for the quarter and nine months ended 31st December, 2020 filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Financial Results (Standalone and Consolidated) for the said quarter and nine months ended 31st December, 2020 are available on the Stock Exchange websites (**www.bseindia.com/ www.nseindia.com**) and Company's website (**www.nw18.com**).

For **Network18 Media & Investments Limited**
Sd/-
Chairman

Date : January 19, 2021